

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.10/85
DATED 13.09.2018, HELD ON 04.10.2018.

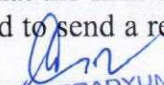
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 10/85 of Norms Committee-VI for the year 2018-19 scheduled for 13.09.2018 was held on 04.10.2018 under the Chairmanship of Shri Satyan Sharda, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri D.N. Mathur, Technical Expert (Consultant)	DGFT
3	Shri Shaish Kumar, Technical Expert (Consultant)	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 16.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.			


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
महानिदेशालय
Foreign Trade

The case stands deferred to 01.11.2018.

Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 16.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:11/10/85-ALC3/2014	Party Name:PARAYIL EXPORTS	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and noticed that the firm has been issued AA which is ineligible due to Customs Duty is being 108%. As such vide letter dated 07.08.2018, RA, Kochi was requested for comments. The comments of RA is still awaited. NC decided to send a reminder to RA, Kochi to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Defer Date:01.11.2018

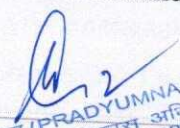
Decision : NC considered the case as per agenda and noted that confirmation sought from RA Mumbai regarding surrender of Advance Authorisation by the firm has not been received so far. NC decided to send a reminder to RA, Mumbai to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 23.08.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.


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विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
Deptt. of Commerce
दिल्ली
New Delhi

Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Defer Date:01.11.2018
6 Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 09.08.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 01.11.2018.			

Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Defer Date:01.11.2018
7 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, the firm requested for allotment of another date for PH. NC considered the request and decided to call the firm for PH on 25.10.2018. The case stands deferred to 01.11.2018.			

Case No.:10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Defer Date:01.11.2018
8 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, the firm requested for allotment of another date for PH. NC considered the request and decided to call the firm for PH on 25.10.2018. The case stands deferred to 01.11.2018.			

Case No.:6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Defer Date:01.11.2018
9 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, the firm requested for allotment of another date for PH. NC considered the request and decided to call the firm for PH on 25.10.2018. The case stands deferred to 01.11.2018.			

Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRAM AND SONS	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Defer Date:01.11.2018

प्रद्युम्न साहू, PRADYUMN Sahoo
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer

Decision : NC considered the case as per agenda and decided to call the firm for PH along with technical details of import/export items, manufacturing process, quantity of honey generated and its commercial value etc . on the next date of the meeting.

The case stands deferred to 01.11.2018.

Case No.:24/5/85-ALC3/2015	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Defer Date:01.11.2018
11 Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 16.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 01.11.2018.			

Case No.:7/13/85-ALC3/2015	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	Defer Date:01.11.2018
12 Decision : NC considered the as per agenda and decided to decided to seek following information from the firm; i) % oil content in the imported rice bran from foreign supplier. ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value; iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above. The case stands deferred to 01.11.2018.			

Case No.:8/13/85-ALC3/2015	Party Name:FASHION ACCESSORIES	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	Defer Date:01.11.2018
13 Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments. The case stands deferred to 01.11.2018.			

Case No.:13/14/85-ALC3/2015	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
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Foreign Trade Development Officer
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Foreign Trade

HQ File :01/85/050/00138/AM16/	RLA File :03/94/040/00454/AM16/	Lic.No/Date:0310799025 23.09.2015	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. E-14011/19/2018-ED dated 10.09.2018 allowing the inputs as under : “Export of Vegetable Samosa (Spring Roll Pastry Wheat Based) Content: 0.013 Kg/per Samosa- Total Net Content of Pastry: 97,500 Kgs) Total Net Wight of Export Items 255000 Kgs” against import of “Spring Roll Pastry (Wheat Based)(In Sheet Form)” on net content basis. RA may take subsequent consequential action accordingly.			

Case No.: 12/14/85- ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015	Defer Date:01.11.2018
15	Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Central Institute of Fisheries Technology (CIFT). Therefore, the Committee decided to remind CIFT to expedite the comments. The case stands deferred to 01.11.2018.		

Case No.: 2/14/85- ALC3/2015	Party Name:SANSTAR BIO- POLYMERS LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Defer Date:01.11.2018
16	Decision : NC observed that hard copy of the application has not been received from RA, Ahmadabad. NC decided to request RA, Ahmadabad to send the hard copy of the application immediately. The case stands deferred to 01.11.2018.		

Case No.: 21/18/85- ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date:3110065794 14.12.2015	Defer Date:01.11.2018
17	Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments. The case stands deferred to 01.11.2018.		

18	Case No.: 3/20/85- ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
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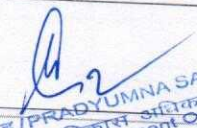
प्रद्युम्न साहू / PRADYUMNA SAHU
जिम्मेदार व्यापार विकास अधिकारी
Joint Officer

HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Spice Board. Therefore, the Committee decided to remind the Spice Board to expedite the comments. The case stands deferred to 01.11.2018.			

Case No.:1/1/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under : “License may be ratified as applied for, since they have claimed 5% wastage on Polymer, 2% wastage on Ball Point Tips and Rest of the item NIL wastage”. Item No.05 of import may be amended to read as “Decorative Transfer Film of size 30mm x 94mm and 29mm x 112mm—Quantity as applied for. RA may take subsequent consequential action accordingly.			

Case No.:1/16/85- ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date:01.11.2018
Decision : NC observed that hard copy of the application has not been received from RA, Ahmedabad. NC decided to request RA, Ahmedabad to send the hard copy of the application immediately. The case stands deferred to 01.11.2018.			

Case No.:18/10/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00064/AM19/	RLA File :24/24/040/00039/AM16/	Lic.No/Date:2410041907 19.01.2016	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under : Export Item. Corriander Ground (Powder) made from Corriander of same origin variety and grade as imported (Min. 98% purity)			
		1MT	


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General of Foreign Trade
Ministry of Commerce

Import Item

Corridander whole (98% purity)	1.01 MT
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RA may take subsequent consequential action accordingly.

Case No.: 11/6/85-ALC3/2016	Party Name: MID WEST GRANITE PVT LTD	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Approved
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HQ File :01/85/050/00038/AM17/	RLA File :09/24/040/00528/AM16/	Lic.No/Date: 0910063243 11.02.2016	
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Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority DIPP vide F.No. 7/258/2018-TSW dated 14.09.2018 allowing the inputs as under, taking cue from K-133 and cases approved for Expansive Mortar:

Export Item

22	Dimensional Dressed Granite Blocks	1111.110 cubic meter
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Import Items

S.No.	Item Description	Quantity recommended
1.	Sino-Crack Expansive Mortar	27.78 MT (25 Kg per cubic meter or export)
2.	Synthetic Diamond Wire Rope	5% FOB value of export
3.	Drill Rod	
4.	Slim Drill Button Bits	

RA may take subsequent consequential action accordingly.

Case No.: 3/7/85-ALC3/2016	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
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HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date: 0910063283 17.02.2016	Defer Date:01.11.2018
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23 **Decision :** NC considered the case as per agenda and noticed that the firm was issued DL on 20.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.: 18/6/85-ALC3/2016	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
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24 HQ File :01/85/050/00045/AM17/	RLA File :09/24/040/00500/AM16/	Lic.No/Date: 0910063333 29.02.2016	Defer Date:01.11.2018
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Decision : NC considered the case as per agenda and noticed that the firm was issued DL

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer

on 13.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:3/5/85-ALC3/2016	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00016/AM17/	RLA File :08/24/040/00435/AM16/	Lic.No/Date:0810137434 15.03.2016	Defer Date:01.11.2018

25 **Decision :** NC considered the case as per agenda and noticed that the firm was issued DL on 03.08.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Defer Date:01.11.2018

26 **Decision :** NC considered the case as per agenda and noted that the comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments.

The case stands deferred to 01.11.2018.

Case No.:3/6/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00030/AM17/	RLA File :05/23/040/00037/AM17/	Lic.No/Date:0510398420 06.05.2016	Defer Date:01.11.2018

27 **Decision :** NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments.

The case stands deferred to 01.11.2018.

Case No.:7/6/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00034/AM17/	RLA File :02/24/040/00015/AM17/	Lic.No/Date:0210206672 10.05.2016	

28 **Decision :** NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under :

"License may be ratified as applied for, since they have claimed 5% wastage on Polymer,

2% wastage on Ball Point Tips and rest of the item NIL wastage". Item No.05 of import may be amended to read as "Decorative Transfer Film of size 30mm x 94mm and 29mm x 112mm—Quantity as applied for.

RA may take subsequent consequential action accordingly.

Case No.: 13/6/85- ALC3/2016	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date:0210206722 31.05.2016	Defer Date:01.11.2018
Decision : NC considered the as per agenda and decided to decided to seek following information from the firm;			
29	i) % oil content in the imported rice bran from foreign supplier. ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value; iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above.		
The case stands deferred to 01.11.2018.			

Case No.: 15/8/85-ALC3/2016	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00081/AM17/	RLA File :03/95/040/00163/AM17/	Lic.No/Date:0310806240 14.07.2016	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and noted that the firm was requested to furnish following information of DL issued by MSME vide UO No. TL-13024/152/2016-MMM&A-DCMSME dated 10.11.2016 which is still awaited. The Committee decided to 30 give a final reminder to the firm to furnish reply to the following: 1. Details of export product including per unit weight and number to the exported. 2. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. The case stands deferred to 01.11.2018.			

Case No.: 13/8/85- ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016	Defer Date:01.11.2018
31	Decision : NC considered the case as per agenda and decided to seek following information from the firm as suggested by the Technical Officer of MoFPI;		

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer

"Composition of export product in w/w in % terms."

The case stands deferred to 01.11.2018.

Case No.:9/8/85-ALC3/2016	Party Name:ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under in line with actual content in the export product :

Export Product:

32	Gelatin Parfait Nutrimix	72640.00 KG
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Inputs Proposed:

i) S.R. Natural Cream Flavour	700 KG
ii) Black Cherry Flavour	350 KG
iii) S.R. Natural Vanilla Flavour	300 KG
iv) S.R. Natural Nectar Flavour	300 KG
v) S.R. VD Creamextract Flavour	300 KG
vi) Natural Coco Extract Flavour	100 KG

RA may take subsequent consequential action accordingly.

Case No.:5/14/85- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments.

The case stands deferred to 01.11.2018.

Case No.:9/11/85- ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00106/AM17/	RLA File :03/94/040/00471/AM17/	Lic.No/Date:0310807441 30.08.2016	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and noticed that the firm was issued DL on 26.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महानिदेशालय
Foreign Trade

The case stands deferred to 01.11.2018.

Case No.: 5/11/85-ALC3/2016	Party Name: MAGHIRAM AND SONS	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016	Defer Date:01.11.2018
35 Decision : NC considered the case as per agenda and decided to call the firm for PH alongwith technical details of import/export items, manufacturing process, etc . on the next date of the meeting. The case stands deferred to 01.11.2018.			

Case No.: 2/14/85-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Defer Date:01.11.2018
36 Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments. The case stands deferred to 01.11.2018.			

Case No.: 5/2/85-ALC3/2017	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00015/AM18/	RLA File :09/24/040/00440/AM17/	Lic.No/Date:0910064529 26.12.2016	Defer Date:01.11.2018
37 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 13.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 01.11.2018.			

Case No.: 9/3/85-ALC3/2017	Party Name: ARIBA FOODS PVT. LIMITED,	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Defer Date:01.11.2018
38 Decision : NC considered the case as per agenda and noted that the firm has submitted reply of the DL dated 25.05.2018. The reply of the firm has been forwarded to MoFPI for examination and comments. The case stands deferred to 01.11.2018.			

39 Case No.: 4/16/85-ALC3/2016	Party Name: INNOVATIVE CUISINE PVT. LTD.	Meet No/Date: 10/85-ALC3/2018	Status: Deferred
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HQ File :01/85/050/00161/AM17/	RLA File :08/24/040/00406/AM17/	13.09.2018	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 03.08.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.		Lic.No/Date:0810139488 06.01.2017	Defer Date:01.11.2018
The case stands deferred to 01.11.2018.			

Case No.:11/4/85-ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00054/AM18/	RLA File :10/24/040/00109/AM17/	Lic.No/Date:1010059720 15.02.2017	Defer Date:01.11.2018
40 Decision : NC considered the case as per agenda and noted that the firm has submitted reply of the DL dated 19.07.2018. The reply of the firm has been forwarded to Technical Consultant for examination and comments.			
The case stands deferred to 01.11.2018.			

Case No.:10/1/85- ALC3/2017	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00010/AM18/	RLA File :10/24/040/00116/AM17/	Lic.No/Date:1010059736 15.03.2017	Defer Date:01.11.2018
41	Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., MoFPI. Therefore, the Committee decided to remind the MoFPI to expedite the comments.		
The case stands deferred to 01.11.2018.			

Case No.:10/2/85- ALC3/2017	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017	Defer Date:01.11.2018

42 **Decision** NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments.

The case stands deferred to 01.11.2018.

Case No.: 21/3/85- ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:10/85- ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date:01.11.2018
43	Decision : NC considered the case as per agenda and noted that the firm was issued DL		

on 07.08.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 01.11.2018.

Case No.:8/4/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	Defer Date:01.11.2018
44 Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments.			
The case stands deferred to 01.11.2018.			

Case No.:21/10/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00067/AM19/	RLA File :24/24/040/00008/AM18/	Lic.No/Date:2410042209 18.05.2017	

Decision : NC considered the as per agenda and decided to **ratify** the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Consultant allowing the inputs as under :

Export Product:

Cumin Ground /Cumin ETO Steralised	Quantity- 1 Kg.
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Inputs Proposed:

Whole Cumin Raw	Quantity-1.005Kg
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Origin, variety & purity of import & export should match.

RA may take subsequent consequential action accordingly.

Case No.:20/10/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00066/AM19/	RLA File :24/24/040/00006/AM18/	Lic.No/Date:2410042213 19.05.2017	
46 Decision : NC considered the as per agenda and decided to ratify the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Consultant allowing the inputs as under :			
Export Product:			

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
Ministry of Commerce

Processed Anatto seeds (Sortex cleaned Grouand/cushed/split/steralised)	Quantity- 1 Kg
Inputs Proposed:	
Raw Anatta seeds (Dried)	Quantity 1.005 Kg
Origin, variety & purity of import and export should match.	
RA may take subsequent consequential action accordingly.	

Case No.:22/10/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00068/AM19/	RLA File :24/24/040/00007/AM18/	Lic.No/Date:2410042214 22.05.2017	
Decision : NC considered the as per agenda and decided to ratify the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Consultant allowing the inputs as under :			
Export Product:			
47	Light Black Pepper (Light Berries) Ground/Light Black Pepper ETO Steralised	Quantity- 1 Kg.	
Inputs Proposed:			
	Light Black Pepper Berries	Quantity- 1.005 Kg.	
Origin, variety & purity of import & export should match.			
RA may take subsequent consequential action accordingly.			

Case No.:11/3/85-ALC3/2017	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Rejected
HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	
48	Decision : NC noted that the firm was issued Deficiency letter on 12.07.2018 followed by reminder dated 08.08.2018. Since, no reply was received from the firm despite reminder, the Committee decided to reject the case with direction to the firm to pay applicable duty with interest for EODC.		
RA may take suitable consequential action accordingly.			

49	Case No.:4/5/85-ALC3/2017	Party Name:FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Development Officer

HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and noted that CLA, Delhi has furnished to clarification required by MoFPI. The clarification furnished by CLA, Delhi has been forwarded to MoFPI for examination and comments. The case stands deferred to 01.11.2018.			

Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date:01.11.2018
50	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 23.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 01.11.2018.		

Case No.:18/8/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Defer Date:01.11.2018
51	Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments. The case stands deferred to 01.11.2018.		

Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Defer Date:01.11.2018
52	Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Textile Commissioner. Therefore, the Committee decided to remind the Textile Commissioner to expedite the comments. The case stands deferred to 01.11.2018.		

Case No.:9/1/85-ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
53	HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017
	Decision : NC considered the case as per agenda and decided to seek following information from the firm as proposed by Technical Consultant		

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
महानिदेशालय
Foreign Trade

1. % Content of Active Ingredient in the export product
2. Copy of COA of Export Product and
3. % wastage on Active Ingredient at each step of manufacturing process and material balance for entire process.

The case stands deferred to 01.11.2018.

Case No.:5/10/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00051/AM19/	RLA File :09/24/040/00349/AM18/	Lic.No/Date:0910065609 27.10.2017	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and decided to seek following information from the firm as proposed by Technical Consultant:

1. Exact drawing, design & construction of the Export Product (along with weight) model wise and the technical details/grade indicating net content (weight wise) of the following items;
 - i) Steel Spring
 - ii) P.U. Foam
 - iii) Non woven fabric
 - iv) Thermo bonded wadding
 - v) Felt
 - vi) Hot melt Glue
2. Exact item of import of Silicone, its end use & Catalogue.

The case stands deferred to 01.11.2018.

Case No.:13/8/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00111/AM18/	RLA File :05/24/040/00346/AM18/	Lic.No/Date:0510404544 08.11.2017	

Decision : NC considered the as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Ministry of Textiles allowing the inputs as under :

S.No.	Export Item Name	Import Item Name	Quantity
1	Cushion (Size 50 Cms x 50 Cms) made of Front & back 100% Polyester Warp Knitted Dyed Fabric GSM 300 (+/-10%)	100% Polyester Warp Knitted Dyed Fabric GSM 300(+/-10%) 54"	0.76 Sq.Mtr. per piece
		100% Polyester Warp Knitted Dyed Fabric GSM 300(+/-10%) 44"	0.63 Sq.Mtr. per piece
2.	Cushion (Size 58 Cms x 40	100% Polyester Warp	0.62 Sq.Mtr.

	Cms) made of Front & back 100% Polyester Warp Knitted Dyed Fabric GSM 300 (+/-10%)	Knitted Dyed Fabric GSM 300(+/-10%) 54"	per piece
3.	Cushion (Size 30 Cms x 50 Cms) made of Front & back 100% Polyester Warp Knitted Dyed Fabric GSM 300 (+/-10%)	100% Polyester Warp Knitted Dyed Fabric GSM 300(+/-10%) 54"	0.48 Sq.Mtr. per piece
4.	Cushion (Size 55 Cms x 55 Cms) made of Front & back 100% Polyester Warp Knitted Dyed Fabric GSM 300 (+/-10%)	100% Polyester Warp Knitted Dyed Fabric GSM 300(+/-10%) 54"	0.41 Sq.Mtr. per piece

RA may take subsequent consequential action accordingly.

Case No.: 10/8/85-ALC3/2017	Party Name: SANAT PRODUCTS LIMITED	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date: 0510404694 23.11.2017	Defer Date:01.11.2018
56 Decision : NC considered the case as per agenda and noted that the comments are awaited from Technical Authority, i.e., Department of Ayush. Therefore, the Committee decided to remind the Department of Ayush to expedite the comments. The case stands deferred to 01.11.2018.			

Case No.:19/10/85- ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00065/AM19/	RLA File :24/24/040/00037/AM18/	Lic.No/Date:2410042323 02.01.2018	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Consultant allowing the inputs as under :

Export Product:

Coriander Ground/Coriander ETO Treated	Quantity- 1 Kg.
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Inputs Proposed:

Coriander seeds	Quantity- 1.005Kg
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Origin, variety & purity of import & export should match.

RA may take subsequent consequential action accordingly.

A. SAHU


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Trade Development Officer
 निदेशालय - Trade

Case No.: 7/10/85-ALC3/2018	Party Name: INNOVATIVE CUISINE PVT. LTD.	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00053/AM19/	RLA File :08/24/040/00336/AM18/	Lic.No/Date: 0810142120 07.03.2018	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the recommendation of the Technical Authority (MoFPI) present in the meeting;

58

- List of ingredients/raw material along with percentage Quantity/weight(it includes process flow chart of each export product separately) used in each export product separately.
- Excise data in support of its recipe statement for each export product separately.

The case stands deferred to 01.11.2018.

Case No.: 16/10/85-ALC3/2018	Party Name: A.L. PAPER HOUSE,	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Status: Deferred
HQ File :01/85/050/00062/AM19/	RLA File :13/24/040/00063/AM18/	Lic.No/Date: 1310048888 08.03.2018	Defer Date:01.11.2018

Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the recommendation of the Technical Authorities present in the meeting;

59

“ Length of the Power cord to be imported and the length of the power cord used in each export item along with its technical details/composition”.

The case stands deferred to 01.11.2018.

Case No.: 7/1/85-ALC3/2018	Party Name: NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00007/AM19/	RLA File :05/24/040/00633/AM18/	Lic.No/Date: 0510405926 21.03.2018	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under :

60

Export Product:

Guargum Powder Treated & Pulverised (Gaur Hydroxypropyl trimethyl ammonium chloride)	1 Kg
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Imports Proposed:

QUAT-188	0.227 Kg
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 प्रमुख सहायक विदेश व्यापार अधिकारी
 Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Foreign Trade Commissioner

(3-Chloro-2-Hydroxy propyl trimethyl ammonium chloride)

RA may take subsequent consequential action accordingly.

Case No.:12/10/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00058/AM19/	RLA File :03/95/040/01133/AM18/	Lic.No/Date:0310820095 26.03.2018	
61 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on Repeat Basis as confirmed by RA, Mumbai vide File No. 03/95/40/01133/AM18/518 dated 26.03.2018			
RA may take subsequent consequential action accordingly.			

Case No.:10/10/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00056/AM19/	RLA File :03/95/040/01143/AM18/	Lic.No/Date:0310820159 27.03.2018	Defer Date:
62 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on Repeat Basis as confirmed by RA, Mumbai vide File No. 03/95/40/01143/AM18/518 dated 27.03.2018			
RA may take subsequent consequential action accordingly.			

Case No.:11/10/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00057/AM19/	RLA File :03/95/040/01144/AM18/	Lic.No/Date:0310820158 27.03.2018	Defer Date:
63 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on Repeat Basis as confirmed by RA, Mumbai vide File No. 03/95/40/01144/AM18/518 dated 27.03.2018			
RA may take subsequent consequential action accordingly.			

Case No.:9/10/85-ALC3/2018	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:10/85- ALC3/2018 13.09.2018	Approved
HQ File :01/85/050/00055/AM19/	RLA File :03/95/040/01090/AM18/	Lic.No/Date:0310820358 10.04.2018	
64 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the following comments furnished by the Technical Authority (MoFPI) vide O.M. No. 14011/21/2018-ED dated 20.09.2018;			
“ Import of 125 gm of Gum Base against 1.00 Kg export of Chewing Gum as HS Code			

प्रद्युम्न साहू/PRADYUMNA SAHU
आयात विकास अधिकारी
Import Officer

17041000 stands only for Chewing Gum and not for Bubble Gum as per Customs notification".

RA may take subsequent consequential action accordingly.

65	Case No.:13/10/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
	HQ File :01/85/050/00059/AM19/	RLA File :02/24/040/00007/AM19/	Lic.No/Date:0210208380 03.05.2018	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant for examination and furnishing comments. The case stands deferred to 01.11.2018.				

66	Case No.:4/10/85-ALC3/2018	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
	HQ File :01/85/050/00050/AM19/	RLA File :08/24/040/00031/AM19/	Lic.No/Date:0810142519 03.05.2018	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and decided to seek following information from the firm as proposed by Technical Authority (MoFPI);				
i) % composition of ingredients of import items in weight terms ii) Net content of same import items in each of export item iii) Net weight of import items				
The case stands deferred to 01.11.2018.				

67	Case No.:2/10/85-ALC3/2018	Party Name:SHIBIN EXPORTS	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
	HQ File :01/85/050/00048/AM19/	RLA File :04/24/040/00270/AM18/	Lic.No/Date:0410164292 04.05.2018	Defer Date:01.11.2018
Decision : NC considered the case as per agenda and decided to seek following information from the firm as proposed by Technical Consultant;				
i) Export quantity of 4 export products separately along with their import requirements. ii) Specific purpose of import of various industrial chemicals in the manufacturing process.				
The case stands deferred to 01.11.2018.				

68	Case No.:17/10/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Approved
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प्रद्युम्न साह/PRADYUMNA SAHU
आयात विकास अधिकारी
Development Officer
बेनाल

HQ File :01/85/050/00063/AM19/	RLA File :24/24/040/00006/AM19/	Lic.No/Date:2410042420 14.05.2018	
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Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Consultant allowing the inputs as under :

Export Product:

Fennel seed ground/Fennel ETO Treated	Quantity- 1Kg.
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Inputs Proposed:

Whole Fennel seeds	Quantity- 1.005 Kg.
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Origin, variety and purity of import & export should match.

RA may take subsequent consequential action accordingly.

Case No.: 1/10/85-ALC3/2018	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status: Deferred
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HQ File :01/85/050/00047/AM19/	RLA File :04/24/040/00046/AM19/	Lic.No/Date:0410164351 21.05.2018	Defer Date:01.11.2018
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Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant for examination and furnishing comments.

The case stands deferred to 01.11.2018.

Case No.: 8/10/85-ALC3/2018	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status: Deferred
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HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	Defer Date:01.11.2018
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Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Authority, i.e., Textile Commissioner as suggested by Technical Consultant for examination and furnishing comments.

The case stands deferred to 01.11.2018.

Case No.: 6/10/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2018 13.09.2018	Rejected
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71

HQ File :01/85/050/00052/AM19/	RLA File :31/83/040/00012/AM19/	Lic.No/Date:3110067074 08.06.2018	
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Decision : NC considered the case as per agenda and decided to **reject** the case as recommended by the Technical Authority (MoFPI) vide O.M. No.E-14011/20/2018-ED dated 18.09.2018 (copy enclosed) and directed the firm to pay applicable duty with interest for EODC

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer
जिल्हालय

RA may take suitable consequential action accordingly.

Case No.:3/10/85-ALC3/2018	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00049/AM19/	RLA File :08/24/040/00121/AM19/	Lic.No/Date:0810143011 11.07.2018	Defer Date:01.11.2018
72 Decision : NC considered the case as per agenda and decided to forward the application of the firm to the Tea Board for comments.			
The case stands deferred to 01.11.2018.			

Case No.:14/10/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00060/AM19/	RLA File :32/24/040/00024/AM19/	Lic.No/Date:3210078592 03.08.2018	Defer Date:01.11.2018
73 Decision : NC observed that hard copy of the application has not been received from RA, Ahmadabad. NC decided to request RA, Ahmadabad to send the hard copy of the application immediately.			
The case stands deferred to 01.11.2018.			

Case No.:15/10/85-ALC3/2018	Party Name:MADHUJAYANTI INTERNATIONAL PVT LTD	Meet No/Date:10/85-ALC3/2018 13.09.2018	Status:Deferred
HQ File :01/85/050/00061/AM19/	RLA File :32/24/040/00025/AM19/	Lic.No/Date:3210078593 03.08.2018	Defer Date:01.11.2018
74 Decision : NC observed that hard copy of the application has not been received from RA, Ahmadabad. NC decided to request RA, Ahmadabad to send the hard copy of the application immediately.			
The case stands deferred to 01.11.2018.			

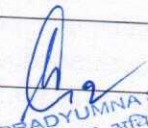
MANUAL CASES

Case No. M-82

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s Writefine Products Products Pvt. Ltd.
Hqrs. F. No.	01/85/050/00061/AM15/DES-VI
RA F. No.	03/95/040/00031/AM15


 प्रद्युम्न साहू / PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 Foreign Trade Development Office
 Ministry of Commerce

Advance Licence No. and Date	0310779195 dated 23.04.2014				
Subject: Request for rectification of already fixed adhoc norms in AA No. 0310779195 dated 23.04.2014.					
Decision : NC considered the case as per agenda and decided to modify the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under : “ On the basis of the technical information furnished by the applicant a wastage of 7% may allowed against wastage of 10% asked by the firm. As such import quantity is recommended as under: <table border="1"> <tr> <th>Item of Import</th> <th>Quantity Recommended</th> </tr> <tr> <td>ABS</td> <td>16387 (Net Weight in Export) x 1.07= 17,534 Kg</td> </tr> </table> RA may take subsequent consequential action accordingly.		Item of Import	Quantity Recommended	ABS	16387 (Net Weight in Export) x 1.07= 17,534 Kg
Item of Import	Quantity Recommended				
ABS	16387 (Net Weight in Export) x 1.07= 17,534 Kg				

Case No. M-83

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s TasteL Fine Food Pvt. Ltd.
Hqrs. F. No.	01/85/050/00133/AM13/DES-VI 01/85/050/00167/AM14/DES-VI
RA F. No.	03/95/040/00255/AM13 03/95/040/00819/AM14
Advance Licence No. and Date	0310706518 dated 28.08.2012 0310765542 dated 10.01.2014
Subject: Request for rectification of already fixed adhoc norms in AA No. 0310706518 dated 28.08.2012 and 0310765542 dated 10.01.2014	
Decision : NC considered the cases as per agenda and decided to modify the norms for the above advance authorization as per recommendation of Technical Authority (MoFPI) vide O.M. No. 43/DGFT/2012 dated 17.09.2018 allowing the inputs as under : “The MoFPI recommends ad-hoc norm on net to net basis, i.e., net content of “Tomato Paste (Brix 28 %-30%, Cold Break HMC:9.5 CM/50 Sec. Max., Lycopene:45 Min, PH:4.2+/-0.20 Bostwick:6-10 CM/30 Sec.Max A/B:2.0MIN” in the export item “Red Masala Paste (Ready to Eat Food Items/Instant Processed Food items: Net Wt. Of Resultant Product: 20000 Kgs & Net Wt. Of Import Item Chinese Tomato Paste Content in Each Aspectic Bag 235 Kgs. Packed in Iron Drum)”.	

प्रदुम्न साहू/PRADYUMN SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
व्यापार महानिदेशालय
Ministry of Foreign Trade

RA may take subsequent consequential action accordingly.

Case No. M-84

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/098/AM15/DES-VI
RA F. No.	05/23/040/00226/AM15/DES-VI
Advance Licence No. and Date	0510390898 dated 01.09.2014
Subject: Request for rectification of already fixed adhoc norms in AA No. 0510390898 dated 01.09.2014 .	
Decision : NC considered the cases as per agenda and decided to call the firm for PH alongwith details the manufacturing process and the issue of recycling of sugar waste in any form in the process as suggested by the Technical Consultant.	
The case stands deferred to 01.11.2018.	

Case No. M-85

Meeting No. 10/AM19

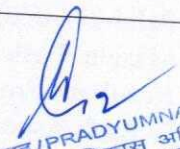
Date: 13.09.2018

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/0123/AM14/DES-VI
RA F. No.	05/23/040/00283/AM14
Advance Licence No. and Date	0510370133 dated 01.11.2013
Subject: Request for rectification of already fixed adhoc norms in AA No. 0510370133 dated 01.11.2013.	
Decision : NC considered the cases as per agenda and decided to call the firm for PH alongwith details the manufacturing process and the issue of recycling of sugar waste in any form in the process as suggested by the Technical Consultant.	
The case stands deferred to 01.11.2018.	

Case No. M-86

Meeting No. 10/AM19

Date: 13.09.2018


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Ministry of Commerce
New Delhi

Firm's Name	M/s. Dr. Willmar Schwabe India Pvt. Ltd.,
Hqrs. F. No.	01/85/50/0160/AM16/DES-VI
RA F. No.	05/23/040/00346/AM16/DES-VI
Advance Licence No. and Date	0510396355 dated 18.11.2015
Subject: Request for rectification of already fixed adhoc norms in AA No. 0510396355 dated 18.11.2015.	
Decision : NC considered the cases as per agenda and decided to call the firm for PH alongwith details the manufacturing process and the issue of recycling of sugar waste in any form in the process as suggested by the Technical Consultant.	
The case stands deferred to 01.11.2018.	

Case No. M-87

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00038/AM15/DES.VI
RA F. No.	07/24/040/00029/AM15
Advance Licence No. and Date	0710104764 dated 04.06.2014
Subject: Request for rectification of already fixed adhoc norms in AA No. 0710104764 dated 04.06.2014	
Decision : NC considered the cases as per agenda and decided to forward the request of the firm to MoFPI for examination and comments.	
The case stands deferred to 01.11.2018.	

Case No. M-88

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00035/AM14/DES.VI
RA F. No.	07/24/040/00012/AM14
Advance Licence No. and Date	0710094962 dated 22.04.2013

प्रद्युम्न साहू / PRADYUMNA SAHU
व्यापार विकास अधिकारी
Development Officer

Subject: Request for rectification of already fixed adhoc norms in AA No. 0710094962 dated 22.04.2013

Decision : NC considered the cases as per agenda and decided to forward the request of the firm to MoFPI for examination and comments.

The case stands deferred to 01.11.2018.

Case No. M-89

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Bilfinger Plant Equipments Pvt. Ltd. .
Hqrs. F. No.	01/85/50/00186/AM15/DES.VI
RA F. No.	03/94/040/00979/AM15
Advance Licence No. and Date	0310793167 dated 21.01.2015

Subject: Request for rectification of already fixed adhoc norms in AA No. 0310793167 dated 21.01.2015.

Decision : NC considered the cases as per agenda and decided to call the firm for PH alongwith details of the manufacturing process as suggested by the Technical Consultant.

The case stands deferred to 01.11.2018.

Case No. M-90

Meeting No. 10/AM19

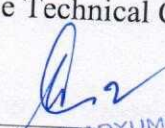
Date: 13.09.2018

Firm's Name	M/s. Bilfinger Plant Equipments Pvt. Ltd. .
Hqrs. F. No.	01/85/50/00075/AM16/DES.VI
RA F. No.	03/94/040/00087/AM16
Advance Licence No. and Date	0310796173 dated 25.05.2015

Subject : Request for rectification of already fixed adhoc norms in AA No. 0310796173 dated 25.05.2015.

Decision : NC considered the cases as per agenda and decided to call the firm for PH alongwith details of the manufacturing process as suggested by the Technical Consultant.

The case stands deferred to 01.11.2018.


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
General of Foreign Trade
Ministry of Commerce

Case No. M-91

Meeting No. 10/AM19

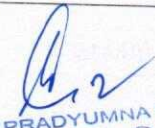
Date: 13.09.2018

Firm's Name	M/s. Cargill India Pvt. Ltd.
Hqrs. F. No.	01/85/50/00032/AM19/DES.VI
RA F. No.	05/23/040/00298/AM18
Advance Licence No. and Date	0510405840 dated 09.03.2018

Subject : Request for rectification of already fixed adhoc norms in AA No. 0510405840 dated 09.03.2018

Decision : NC considered the cases as per agenda and observed that the case was considered by the Committee in M.No. 5/85 dated 29.06.2018 in which the Committee **Rejected** the case on the ground that the AA has been issued for import products classified under Chapter 15 of ITC(HS) classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. The Committee considered the plea of the firm that export of edible oils except mustard oil have been made free vide Notification No. 01/2015 dated 6th April, 2018 of this Directorate, the Committee observed that though the export condition has been relaxed but there is no change in the import conditions on edible oils. Hence the Committee decided to maintain **Status Quo** on this case with direction to the firm to pay applicable duty with interest for EODC.

RA may take suitable consequential action accordingly.


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. M-92

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Cargill India Pvt. Ltd.
Hqrs. F. No.	01/85/50/00026/AM19/DES.VI
RA F. No.	05/23/040/00307/AM18
Advance Licence No. and Date	0510405998 dated 27.03.2018
Subject :Request for rectification of already fixed adhoc norms in AA No. 0510405998 dated 27.03.2018.	

NC considered the cases as per agenda and observed that the case was considered by the Committee in M.No. 5/85 dated 29.06.2018 in which the Committee **Rejected** the case on the ground that the AA has been issued for import products classified under Chapter 15 of ITC(HS) classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. The Committee considered the plea of the firm that export of edible oils except mustard oil have been made free vide Notification No. 01/2015 dated 6th April, 2018 of this Directorate and the Committee observed that though the export condition has been relaxed but there is no change in the import conditions on edible oils. Hence the Committee decided to maintain **Status Quo** on this case with direction to the firm to pay applicable duty with interest for EODC.

RA may take suitable consequential action accordingly.

Case No. M-93

Meeting No. 10/AM19

Date: 13.09.2018

Firm's Name	M/s. Cargill India Pvt. Ltd.
Hqrs. F. No.	01/85/50/00033/AM19/DES.VI
RA F. No.	05/23/040/00301/AM18
Advance Licence No. and Date	0510405841 dated 09.03.2018
Subject :Request for rectification of already fixed adhoc norms in AA No. 0510405841 dated 09.03.2018.	

NC considered the cases as per agenda and observed that the case was considered by the Committee in M.No. 5/85 dated 29.06.2018 in which the Committee **Rejected** the case on the ground that the AA has been issued for import products classified under Chapter 15 of ITC(HS) classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. The Committee considered the plea of the firm that export of edible oils except mustard oil have been made free vide Notification No. 01/2015 dated 6th April, 2018 of this Directorate and the Committee observed that though the export condition has been relaxed but there is no change in the import conditions on edible oils. Hence the Committee decided to maintain **Status Quo** on this case with direction to the firm to pay applicable duty with interest for EODC.

प्रद्युम्न साहू/PRADYUMNA SAHU
निदेश व्यापार विकास अधिकारी
Deputy Director of Commerce

RA may take suitable consequential action accordingly.

Date 16.10.2018
Place: New Delhi


Pradyumna Sahu
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

